

- (d) the action taken in the matter; and
 (e) the steps taken by Government to stop armed robberies in the state?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) 31, Sir.

(b) Rs. 5,22,070.97 (approximately)-

(c) 85, Sir.

(d) Action in each case is being taken according to the provisions of law.

(e) Patrolling is intensified in affected areas. Preventive action is resorted to, wherever, necessary, in accordance with the law. In Calcutta, special emphasis has been laid by the Police on the security of banks and post offices and also in the transport of cash of different public and private undertakings.

REPORT OF THE PORT AND DOCK WAGE BOARD

*511. SHRI M. R. VENKATARAMAN: SHRI A. P. CHATTEREE.

SHRI K. P. SUBRAMANIA MENON:

Will the Minister of TRANSPORT AND SHIPPING be pleased to state :

(a) whether it is a fact that the Port and Dock Wage Board has submitted its report; if so, the details thereof;

(b) whether Government have examined that report;

(c) if the reply to part (b) above be in the affirmative, what decision has been taken thereon;

(d) if the reply to part (a) above be in the negative, by when the report is likely to be submitted and reason for delay; and

(e) whether it is a fact that Government have assured the Port and Dock Workers Federation that the Wage Board will be persuaded to submit the report by the 15th November, 1968?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO) : (a) Not yet.

(b) and (c) Do not arise.

(d) Deliberations on some important issues before the Board are still in progress and efforts are being made to arrive at agreed conclusions to the maximum extent possible. The Board fixed a meeting at Bombay from the 9th to 11th December, 1968. The position regarding submission of the Board's report would become clear after this meeting.

(e) Yes, Sir.

ALLEGED MISBEHAVIOUR OF POLICE TOWARDS WOMEN

*512. SHRI S. D. MISRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Government have asked the Government of Uttar Pradesh to hold a judicial inquiry into the alleged misbehaviour of the police towards women in Hathiagarh village in Gonda District; and

(b) if so, what progress has been made in this matter?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b) The State Government have, on 9th October, 1968 appointed Shri R. S. Bhargav, District Judge, Barabanki, as a single-member Commission of Inquiry under the Commissions of Inquiry Act, 1952, to inquire into the allegations of police misbehaviour in Gonda. The inquiry is in progress.

PAK INFILTRATORS IN ASSAM

*513. SHRI P. CHETIA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the total number of Pakistanis who infiltrated into Assam from 1964 upto 31st July, 1968, year by year;

(b) how many of them were actually sent out from the State of Assam from 1964 till 31st July, 1968; and

(c) how many of them are still in Assam as on 31st July, 1968?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) The number of Pakistani in-filtrants into Assam from 1964 upto 31st July, 1968 is not known. However, according to the information received from the State Government the number of Pakistani infiltrants who have been detected and sent out during this period is as under :—

Year	No. detected	No. deported
1964	72,651	62,162
1965	72,713	26,998
1966	24,697	35,180
1967	4,740	2,386
1968 (upto 31st July)	3,366	944

(c) The exact number of Pakistani infiltrators staying in Assam at present is not known. According to the State Government, on the basis of the available demographic data, the number is estimated to be about 72,000.

SPEECHES MADE BY CENTRAL LAW MINISTER IN KERALA

*514. SHRI B. V. ABDULIAH KOYA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the reported public speeches made by the Union Law Minister in Kerala condemning the United Front Government of Kerala; and

(b) if so, whether the views expressed by the Union Law Minister represent the views of the Union Government?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) The Chief Minister, Kerala has complained that the Law Minister had made certain speeches which were, in his view, objectionable, provocative and constitutionally improper.

(b) In a recent letter to the Chief Minister, the Law Minister has summarised the burden of his speeches. The main point he made was that the Marxists and those under their influence were indulging in lawlessness in

Kerala, and that the responsible authorities of the State Government did not come forward to check their activities under the law. In the circumstances, according to the Minister, the people had no way but to organize themselves to protect their property, lives and honour. The Law Minister stated that there was no incitement for revolt against the elected Government in the State.

ANTI-INDIA POSTERS IN ASSAM

*515. SARDAR NARINDER SINGH BRAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to a newspaper report which appeared in "The Indian Express" of the 28th October, 1968 to the effect that some seditious anti-India posters have made their appearance once again in some towns of Assam; and

(b) if so, the reaction of Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) The State Government have re-reported that vigilance is being maintained in regard to the activities of element suspected to be responsible for the appearance of such posters.

REGIONAL LANGUAGES AS MEDIA OF INSTRUCTION AT UNIVERSITY STAGE

*516. SHRI BANKA BEHARY DAS : Will the Minister of EDUCATION be pleased to state:

(a) which are the State Governments that have agreed to switch over to the regional languages as the medium of instruction at university stage;

(b) the target dates fixed by them; and

(c) the steps taken by them to have text books in regional languages?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. SHER SINGH) : (a) to (c) A statement is laid on the Table of the Sabha.